266	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2		3
5.	Chhattisgarh		23
6.	Manipur		04
7.	Bihar		59
8.	Delhi		10
9.	Haryana		06
10.	Sikkim		02
11.	Tripura		09
12.	Uttar Pradesh		286
13	Mizoram		02
14	Jammu and Kashr	nir	05
15	Tamil Nadu		51
16	Telangana		38

Vacancies of Judges in Courts

2022. SHRI TIRUCHI SIVA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of vacancies in the post of Judges in each of the High Courts, Statewise for the years 2015-16, 2016-17, 2017-18 and 2018-19; and
- (b) the number of vacancies in the post of Judges at the District level in each State for the same period?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) The number of vacancies of the Judges High Court-wise during the years 2015, 2016, 2017, 2018 and 2019 (upto 27.11.2019) is given in the Statement (See below).

(b) The number of vacancies of the Judicial Officers at District level, State-wise during the years 2015, 2016, 2017, 2018 and 2019 (upto 02.12.2019) is given in the Statement [Refer to the Statement-IV appended to the answer to USQ No. 2003 Part (b)].

Unstarred Questions

Statement

The number of vacancies of the Judges, High Court-wise during 2015, 2016, 2017, 2018 and 2019

Sl. No.Name of the Cour		Vacancies of Judges						
		2015 (as on 01.1.2015)	2016 (as on 01.1.2016)	2017 (as on 01.1.2017)	2018 (as on 01.1.2018)	2019 (as on 27.11.2019)		
1	2	3	4	5	6	7		
1	Allahabad	80	86	75	52	60		
2	Andhra Pradesh	19	22	38	30	22		
3	Bombay	08	35	32	24	29		
4	Calcutta	19	16	34	39	32		
5	Chhattisgarh	08	13	11	10	07		
6	Delhi	19	21	22	23	23		
7	Gauhati	12	08	07	06	03		
8	Gujarat	12	24	21	21	24		
9	Himachal Pradesh	06	06	03	05	03		
10	High Court for Union Territory of Jammu of Kashmir and Union Territory of Ladakh	&	07	07	06	09		
11	Jharkhand	11	11	12	11	06		
12	Karnataka	27	31	32	37	22		
13	Kerala	07	03	10	10	15		
14	Madhya Pradesh	19	23	14	19	22		
15	Madras	17	38	18	15	21		
16	Manipur	01	02	02	03	01		
17	Meghalay	00	01	01	02	01		

268	Written Answers to	[RAJYA SABHA]			Unstarred Questions	
1	2	3	4	5	6	7
18	Odisha	07	05	09	10	13
19	Patna	11	25	22	20	26
20	Punjab and Haryana	29	35	38	35	29
21	Rajasthan	20	25	16	16	29
22	Sikkim	01	01	01	00	00
23	Telangana	_	_	_	_	11
24	Tripura	0	0	01	02	01
25	Uttarakhand	05	05	04	02	01
	Total	346	443	430	398	410

## Amendment in Representation of People Act

 $\dagger$  2023. SHRI LAL SINH VADODIA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that Government is considering to amend the laws related to the Representation of People Act and 'Aadhaar';
  - (b) if so, whether Government has taken any step in this regard, so far; and
  - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (c) In order to ensure preparation of error free electoral roll and to prevent duplication of entries, a proposal to amend Representation of the People Act, 1951 to enable linking of electoral data with Aadhaar system has been received from the Election Commission. The matter is under examination.

## **Retirement of Government officials**

2024. SHRI NEERAJ SHEKHAR: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is actively considering for retirement of Government officials either at the age of 60 years or after completing 33 years of service, whichever is earlier;
  - (b) if so, the details thereof; and

<sup>†</sup>Original notice of the question was received in Hindi.